

MINUTES OF THE MEETING No. 27/08 HELD ON 17.10.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 27/08 meeting of Advance Licensing Committee was held on 17.10.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the ALC meeting No.26/08 for confirmation and confirmed and adopted the same without any change.

Case No A-832 NC No.27/08 Dated 17.10.07	M/s. R.K.Industries F.No.01/83/50/485/AM08/DES-IV RLA No. 03/95/40/1529/AM07 Lic.No. 0310433838 Dt. 25.7.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/147/2005/Ch.II dated 17.1.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Ortho Toluidine 5-Sulfonic Acid-----1kg

Import items

Ortho Toluidine -----0.786 kg

Caustic Soda-----0.310 kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee

Case No A-833 NC No.27/08 Dated 17.10.07	M/s. Avignon Exim Pvt. Ltd. F.No.01/83/50/1144/AM07/DES-IV RLA No. 03/94/40/1293/AM07 Lic. No. 0310424165 Dt. 23.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee, on the basis of 20% content + 5% wastage, decided to approve the case as under:-

Item of Export

2,6 Lutidine -----25000 kg

Import item

Pyridine Base M (containing 20+/- 2% of 2,6 Lutidine) ----118750 kg

RLA concerned may take further necessary action under para 4.7 of HBP as per above decision of Norms Committee

Case No A-834 NC No.27/08 Dated 17.10.07	No Agenda
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Case No A-835 NC No.27/08 Dated 17.10.07	M/s. Spectrum Polymers (P) Ltd. F.No.01/83/162/720/AM08/DES-IV RLA No. 03/95/40/480/AM08 Lic.No. 0310440524 Dt. 23.8.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/46/2003/Ch.III dated 16.04.2003 and decided to approve this case on repeat basis as under:-

Item of Export

Spectragum - PT Containing Tapioca Starch (anyhydrous Basis)85% Min.----- 1 kg.

Item of Import

Tapioca Starch-----0.992 kg

Item of Export

Spectragum - CR Containing Tapioca Starch(Anyhydrous Basis)85% Min.---- 1 kg.

Item of Import

Tapioca Starch-----1.005 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-836 NC No.27/08 Dated 17.10.07	M/s. Dorf Ketal Chemicals (I) Ltd. F.No.01/83/50/1406/AM08/DES-IV RLA No. 03/94/40/411/AM08 Lic. No. 0310436868 Dt. 19.7.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants

of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.11.2007.

Case No A-837 NC No.27/08 Dated 17.10.07	M/s. Puneet Resin Ltd. F.No.01/83/50/1400/AM08/DES-IV RLA No. 03/95/40/310/AM08 Lic. No. 0310441447 Dt. 30.8.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product Vinoprene in Different Grades.

The Committee considered the case as per agenda and decided to transfer the case to NC-VII as the export item is not chemical.

Case No A-838 NC No.27/08 Dated 17.10.07	M/s. Artek Surfin Chemicals Ltd. F.No.01/83/50/1412/AM08/DES-IV RLA No. 03/94/40/384/AM08 Lic. No. 0310436912 Dt. 20.7.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

Item of Export	Qty.	Item of Import	Qty.
NEOBRITE 880 Containing 41% Pyridine, 52.3% Epichlorohydrin and 53% Sodium Meta Bi Sulphite.	1 KGS	Pyridine 410 Gms Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide) 523 Gms Sodium Meta Bi Sulphite	

NEOBRITE IMZ	1 KGS	Imidazole (Glyoxaline 1, 3 - Diazole)	990 Gms
Containing 99% Imidazole.			

DECOREX CA SALT containing 99% Chromic Acid.	1 KGS	Chromic Acid	990 Gms
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STERO ANS 300 Nonyl Phenol Ethoxlate containing 21% Ethylene Oxide.	1 KGS	ETHYLENE OXIDE	235 GMS
			210 GMS

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KEMTEK NI 512 A as containing 50% Nickel Sulphate	1 LTR	Nickel Sulphate	500 GMS
KEMTEK NI 512 B containing 15% Sodium Hypophosphite	1 LTR	Sodium Hypophosphite	150 GMS

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-839 NC No.27/08 Dated 17.10.07	M/s. Mahavir Dye chem F.No.01/83/50/1747 /AM07/DES-IV RLA No. 52/24/40/4/AM07 Lic.No. 5210021082 Dt. 1.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.11.2007.

Case No A-840 NC No.27/08 Dated 17.10.07	M/s. Emami Ltd. F.No.01/83/50/922/AM07/DES-IV RLA No. 02/24/040/343/AM07 Lic. No. 0210098722 Dated: 2.3.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DC(SSl). Accordingly the case may be re-listed on 14.11.2007.

Case No A-841 NC No.27/08 Dated 17.10.07	M/s. Emami Ltd. F.No.01/83/50/919/AM07/DES-IV RLA No. 02/24/040/329/AM07 Lic. No. 0210098311 Dated: 20.2.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DC(SSl). Accordingly the case may be re-listed on 14.11.2007.

Case No A-842 NC No.27/08 Dated 17.10.07	M/s. Emami Ltd. F.No.01/83/50/92/AM07/DES-IV RLA No. 02/24/040/344/AM07 Lic. No. 0210098673 Dated: 28.2.2007
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o DC(SSl). Accordingly the case may be re-listed on 14.11.2007.

Case No A-843	M/s. Hindustan Polyamides & Fibres Ltd,
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NC No.27/08 Dated 17.10.07	F.No.01/83/50/908/AM08/DES-IV RLA No. 03/94/40/103/AM08 Lic.No. 0310429954 Dt. 21.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.11.2007.

Case No A-844 NC No.27/08 Dated 17.10.07	M/s. Modern Insecticides Ltd. F.No.01/83/50/430/AM08/DES-IV RLA No. Adv. 13/AM08/Lic. Lic.No. 031005268 Dt. 8.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.15022/7/2007/Ch.II dated 3.10.2007 and decided to approve this case as under:-

Item of Export

Dimethoate 40% EC-----1 kg.

Item of Import

1. Dimethoate Technical (96% Minimum) -----0.380 kg.
2. Emulsifier and Stabilizer-----0.240 kg.
(containing 15% Cyclohexanone)
3. Solvent (Aromex/C-9) -----0.105 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-845 NC No.27/08 Dated 17.10.07	M/s. Hi-Tech Elastomer Ltd. F.No.01/80/50/682 /AM06/DES-IV RLA No. 08/80/40/202/AM06 Lic.No. 0810050357 Dt. 29.8.2005.
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The Committee considered the subject Para 4.7 case as per agenda for ratification of Input Output Norms and noted that earlier the case was decided in DES-I. The representation is also required to be dealt with in DES-I Section. Therefore, the Committee decided to revert back to DES-I with above comments.

Case No A-846 NC No.27/08 Dated 17.10.07	M/s. Bodal Chemicals Ltd. F.No.01/83/50/759/AM08/DES-IV RLA No. 08/24/40/102/AM08 Lic.No. 0810066033 Dt. 17.7.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/99/2004-Ch. II dated 15.10.2007 and decided to approve the case as under:

Item of Export

Acid Black 210-----1 kg.
(Acid Black NBH)

Item of Import

1. Meta Phenylene Diamine -----0.150 kg.
2. Naphthalene (Refined)-----0.490 kg.
3. ParaNitro Aniline -----0.192 kg.

4. Aniline -----0.187 kg.
5. Sodium Nitrite -----0.277 kg.
6. Caustic Soda-----0.350 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-847 NC No.27/08 Dated 17.10.07	M/s. Benzochem Industries Pvt. Ltd. F.No.01/83/50/916/AM08/DES-IV RLA No. 03/94/40/197/AM08 Lic.No. 0310431442 Dt. 1.6.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product-3,4-Dichloro Benzyl cyanide.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to transfer the case to NC-III as the item is a drug intermediate.

Case No A-848 NC No.27/08 Dated 17.10.07	M/s. Lanxess India Pvt. Ltd. F.No.01/83/50/1799/AM07/DES-IV RLA No. 03/95/40/1399/AM07 Lic.No. 0310422805 Dt. 12.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.11.2007.

Case No A-849 NC No.27/08 Dated 17.10.07	M/s. Tetrahedron Ltd. F.No.01/83/50/104/AM08/DES-IV RLA No. 04/24/40/14/AM08
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.11.2007.

Case No A-850 NC No.27/08 Dated 17.10.07	M/s. Ducal Organics & colours Pvt. Ltd. F.No.01/83/50/92/AM08/DES-IV RLA No. 03/95/40/114/AM08 Lic.No. 031043024 Dt. 21.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product –Latex Compound.

The Committee considered the case as per agenda and decided to transfer the case to DES-VIII (NC-VII) as the export item is not chemical.

Case No A-851 NC No.27/08 Dated 17.10.07	M/s. E.I.Dupont India Pvt.Ltd. F.No.01/83/50/915/AM08/DES-IV RLA No. 34/24/40/274/AM08 Lic.No. 03410018941 Dt. 8.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product –Nylon 66..

The Committee considered the case as per agenda and decided to transfer the case to DES-VIII (NC-VII) as the export item is not chemical.

Case No A-852	M/s. Artek Surfin chemical Ltd.
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NC No.27/08 Dated 17.10.07	F.No.01/83/50/904 /AM08/DES-IV RLA No. 03/94/40/140/AM08 Lic.No. 0310432185 Dt. 11.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

NEOBRITE 142	1 KGS	Propargyl Alcohol (Prop -2-YN-1-OL)	170 Gms
Containing 17% Propargyl Alcohol and 33.5% Sodium Sulphite.		Sodium Sulphite	335 Gms

NEOBRITE 880	1 KGS	Pyridine	650 Gms
Containing 65% Pyridine, 73% Epichlorohydrin and 60% Sodium Meta Bi Sulphite.		Epichlorohydrin (Glycidyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	730 Gms
		Sodium Meta Bi Sulphite	600 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-853 NC No.27/08 Dated 17.10.07	M/s. Artek Surfin chemical Ltd. F.No.01/83/50/909 /AM08/DES-IV RLA No. 03/94/40/1156/AM07 Lic.No. 0310427563 Dt. 23.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/209/2002/Ch.III dated 4.10.2007 and

decided to approve this case as under:-

TEKNOBRITE AZ 1085 M	1 KGS	Ralufon EA 15-90 (Poly ethylene glycol - ethyhexyl - sulfopropyl - diether, K - salt)	35 Gms
Containing 3.5% Ralufon EA 15-90, 3.5% Ralufon Nape 14-90 and 2% Calfax 10L-45.		Ralufon Nape 14-90 (2- Naphthalenyl -3- Sulfopropyl Ether, Alkali Salt)	35 Gms
		Calfax 10 L-45	20 Gms
TEKNOBRITE AZ 1085 R	1 KGS	Benzaldehyde	66.3 Gms
Containing 6.63% Benzaldehyde, 4.31% Acetone, 7.3% Orthochloro Benzaldehyde and 30% ISO Propyl Alcohol.		Acetone	43.1 Gms
		Orthochloro Benzaldehyde	73 Gms
		ISO Propyl Alcohol	300 Gms
CUPRAMAX AC 482	1 LTR	Raluplate C 82 (Propyl Sulfobetine Disulphite)	37 Gms
Containing 3.7% Raluplate C 82, 4% Dicolloy TPS 03.		Dicolloy TPS 03 (Tetrapolyproxy - Ethoxy - Ethylenediamine Sulfosuccinic Ester NA Salt)	40 Gms

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78	TEKNOLUME STANNOUS SULPHATE containing 100% Stannous Sulphate.	1 KGS	STANNOUS SULPHATE	1 kgs

			NIACIN	
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82	TEKNOBRITE CZ 1720 BRIGHTNER containing 7.35% Niacin, 1.55% Ethylendamine, 4.3% Epichlorohydrin, 0.375% Immidazole and 0.5% Lugalvan G 35.	1 LTR	ETHYLENE DIAMINE (1,2-Diaminoethane)	73.5 Gms
			Epichlorohydrin (Glycdyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	15.5 Gms
			Imidazole (Glyoxaline 1, 3 - Diazole)	43 Gms
			Lugalvan G 35 (Polyethyleneimine)	3.75 Gms
				5 Gms

TEKNOBRITE CZ 1920 BRIGHTNER containing 4.8% Niacin, 1.6% Ethylenediamine, 3.8% Epichlorohydrin, 0.7% Iso Propyl Alcohol and 0.5% Lugalvan G 35.	1 LTR	ETHYLENEDIAMINE	48 Gms
		Epichlorohydrin (Glycdyl Chloride, 1-Chloro - 2, 3 Epoxy Propane (Chloromethyl) Oxirane, Y-Chloropropylene - Oxide, Epichloromethyl ethylene oxide, 1-chloropropene oxide)	16 Gms
		ISO PROPYL ALCOHOL	38 Gms
		Lugalvan G 35 (Polyethyleneimine)	7 Gms
			5 Gms

			DICOLLOY CU WETTING AGENT TW	
84	CUPRAMAX AC 693 containing 4%	1 LTR	Dicolloy CU E 100 Fold (Benzyl - Diethylenetriamin - Chloride)	40 Gms
				30

	Dicolloy Cu Wetting Agent TW,3% Dicolloy CU E 100 Fold.			Gms
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-854 NC No.27/08 Dated 17.10.07	M/s. Neelam Oil Trade Pvt. Ltd. F.No.01/83/50/912 /AM08/DES-IV RLA No. 03/95/40/163/AM08
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The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/152/2003/Ch-II dated 23.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Methyl Ester of Palmolein Fatty Acid----- 1 kg.

Item of Import

Palmolein----- 1.11 kg

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No A-855 NC No.27/08 Dated 17.10.07	M/s. Neelam Oil Trade Pvt. Ltd. F.No.01/83/50/913 /AM08/DES-IV RLA No. 03/95/40/162/AM08
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- The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/152/2003/Ch-II dated 23.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Methyl Ester of Palmolein Fatty Acid----- 1 kg.

Item of Import

Palmolein----- 1.11 kg

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No A-856 NC No.27/08 Dated 17.10.07	M/s. Neelam Oil Trade Pvt. Ltd. F.No.01/83/50/911 /AM08/DES-IV RLA No. 03/95/40/165/AM08
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- The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/152/2003/Ch-II dated 23.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Methyl Ester of Palmolein Fatty Acid----- 1 kg.

Item of Import

Palmolein----- 1.11 kg

RLA concerned may take necessary action under Para 4.4.2 of HBP as per above decision of NORMS COMMITTEE.

Case No A-857 NC No.27/08 Dated 17.10.07	M/s. Ganga Rasayanic Pvt. Ltd. F.No.01/83/50/910 /AM08/DES-IV RLA No. 03/94/40/55/AM08 Lic.No. 0310429901 Dt. 18.5.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o PNG. The Committee also decided to refer this case to PNG. Accordingly the case may be re-listed on 14.11.2007.

Case No A-858 NC No.27/08 Dated 17.10.07	M/s. ITC Ltd. F.No.01/83/50/998 /AM08/DES-IV RLA No. 9/24/40/460/AM07 Lic.No. 0910029378 Dt. 21.2.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
- The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the written comments dt. 17.10.2007 from Deptt. of IPP .

1. Net content of LDPE in export.
2. Specification of Starch.

Accordingly the case may be re-listed on 14.11.2007.

Case No A-859 NC No.27/08 Dated 17.10.07	M/s. Baker Oil Trading (I) Ltd. F.No.01/83/50/1403 /AM08/DES-IV RLA No. 03/94/40/247/AM08 Lic.No. 0310433486 Dt. 22.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee in light of the written comments of the Deptt. of C&PC forwarded vide their U.O.No.14010/64/2001.Ch.III dated 9.12.2005 decided to fix I/O Norms for the export product for the purpose of para 4.7 of HBP on repeat basis as under:

Export product

Pour point Depressant/ Flow Improver containing 44 to
50% of polymers of Acrylates of Behenyl alcohol,
Cetyl alcohol and Stearyl alcohol ----- 1kg

Import items

1. Behenyl alcohol -----0.247 kg.
2. Cetostearyl Alcohol -----0.094 kg.
3. Acrylic acid -----0.082 kg.
4. Mixed Zylene -----0.301 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-860 NC No.27/08 Dated 17.10.07	M/s. Ducal Organics & colours Pvt. Ltd. F.No.01/83/50/1402/AM08/DES-IV RLA No. 03/94/40/235/AM08
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to transfer the case to NC-VII (DES-VIII) as the export item is not chemical.

Case No A-861 NC No.27/08 Dated 17.10.07	M/s. Avon Organics Ltd. F.No.01/83/50/2 /AM08/DES-IV RLA No. 9/24/40/487/AM07 Lic.No. 0910029668 Dt. 14.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to transfer the case to NC-III as the item is a drug intermediate.

Case No A-862 NC No.27/08 Dated 17.10.07	M/s Jubliant Organosys Ltd. F.No.01/83/50/1710/AM07/DES.IV RLA F.No.05/24/40/972/AM07 Adv. Lic. No.0510200116 Dated 27.2.07
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms for the export product- Azacyclonol.

The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to transfer the case to NC-III as the item is a drug intermediate.

Case No A-863	M/s. Galaxy Surfactants Ltd.
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NC No.27/08 Dated 17.10.07	F.No.01/83/50/ 1909 /AM07/DES-IV RLA No. 03/94/40/1063/AM07 Lic.No. 0310425038 Dt. 29.3.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms. The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/67/2003/Ch.III dated 17.10.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Galaxy Sparkle 670-----1 kg.
Containing cocoamido propyl betaine: 7-8%
Ethylene Glycol distearate : 26-27%

Item of Import

1 Coconut Fatty Acid----- 0.050 kg.
2 Dimethyl Amino Propyl Amine ----- 0.023 kg.
3 Monochloro Acetic Acid -----0.020 kg.
4 Caustic Soda Flakes-----0.009 kg.
5 Stearic Acid (average -----0.252 kg.
Molecular weight 268,
C16 content 52%-58%
C18 cfontent : 40%-45%

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-864	M/s. Achmechem Ltd.
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NC No.27/08 Dated 17.10.07	F.No.01/83/50/981 /AM07/DES-IV RLA No. 34/24/40/160/AM07 Lic.No. 3410018063 Dt. 9.2.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.11.2007.

Case No A-865 NC No.27/08 Dated 17.10.07	M/s. Emmessar Biotech & Nutrition Ltd. F.No.01/82/50/98 /AM08/DES-IV RLA No. 03/94/40/1301/AM07 Lic.No. 0310426345 Dt. 11.4.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/57/2007/Ch.II dated 24.9.2007 and decided to approve this case as under:-

Item of Export

Methyl Sulfonyl Methane -----1 kg.

Item of Import

Dimethyl Sulfoxide-----0.873 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No C-59 NC No.27/08	M/s. Monarch Catalyst Pvt. Ltd. F.No.01/82/162/582/AM07/DES-IV
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Dated 17.10.07	
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The Committee considered the case as per agenda for fixation of SION for the export product 10% Palladium on Carbon Catalyst and decided to advice the firm to apply through CHEMEXCIL along with comparative data from other manufacturer and Central Excise certified data of consumption and production for last two years under intimation to CHEMEXCIL. The Committee accordingly deferred the case for four weeks. Accordingly the case may be re-listed on 17.10.2007.

Case No M-422 NC No.27/08 Dated 17.10.07	M/s. VVF Ltd. F.No.01/87/50/534 /AM08/DES-IV RLA No. 03/95/40/648/AM06 Lic.No. 0310423011 Dt. 14.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/165/2002/Ch.II dated 21.11.2006 decided to approve this case on repeat basis as under:-

Item of Export

Distilled Fatty Acids1 kg.
(C16,C18,C16-C18)
AV 190-225, SV 190-225,
IV 100 max. GLC COMP.
Upto C 14 2% max.,
C16 to C18 96% min.,
C20 and above 2% max.

Item of Import

Palm Fatty Acid Distillate1.12 kg.
(PFAD)/ Crude Fatty Acid
C16-C18
Saponifiable
Matter 95% Min
M&I 1% max
FFA 70% Min. as (Palmitic)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No M-423 NC No.27/08 Dated 17.10.07	M/s. VVF Ltd. F.No.01/83/162/536 /AM08/DES-IV RLA No. 03/95/40/1060/AM07 Lic.No. 0310414320 Dt. 3.1.2007.
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The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda. The representative of C&PC (Ch. Div.) present in the meeting and on the basis of written comments dt. 14.10.2007 offered by him the Committee decided to amend the description of import item “ Palm Fatty Acid Distillate/crude Fatty acid C₁₆-C₁₈ ” in place of “ Palm Fatty acid Distilled (PFAD)/ crude fatty acid C₁₆-C₁₈”

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-424 NC No.27/08 Dated 17.10.07	M/s. Jayshree Industries F.No.01/82/50/1386 /AM07/DES-IV RLA No. 34/24/40/202/AM06 Lic.No. 3410017545 Dt. 4.12.2006.
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 14.11.2007.

Case No M-425 NC No.27/08 Dated 17.10.07	M/s. Lob International, Mumbai F.No.01/82/50/1429 /AM07/DES-IV RLA No. 03/95/40/338/AM07 RLA No. 03/95/40/1093/AM07 RLA No. 03/95/40/1092/AM07 Lic.No. 0310388427 Dt. 7.7.2006 Lic.No. 0310411801 Dt. 12.12.2006 Lic.No. 0310411802 Dt. 12.12.2006
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- The Committee considered the subject Para 4.7 case as per agenda for re-fixation of Input Output Norms
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of following information from the firm, as per the verbal comments dt. 17.10.2007 from Deptt. of IPP .

1. Copies of Shipping Bill along with a tabulated statement of item exported along with specification of TFM.
Accordingly the case may be re-listed on 14.11.2007.

Case No M-426 NC No.27/08 Dated 17.10.07	M/s. Moraya Global Ltd. F.No.01/82/50/248/AM07/DES-IV RLA No. 03/95/40/197/AM07 Lic.No. 0310381209 Dt. 22.5.2006
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division)

forwarded vide their U.O. No.14010/23/2006/Ch.II dated 21.5.2007 and decided to approve this case on repeat basis as under:-

Item of Export

Indole Pure----- 1 kg.
(purity minimum 99%)

Item of Import

Crude Indole----- 1.05 kg.
(purity maximum 97%)

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-427 NC No.27/08 Dated 17.10.07	M/s. Lupin Ltd. F.No.01/82/162/941/AM07/DES-IV RLA No. 03/24/40/1951/AM05 Lic.No. 0310304940 Dt. 2.12.2004
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/177/2003/Ch.III dated 24.2.2006 and decided to approve this case on repeat basis as under:-

Item of Export

L Mandelic Acid----- 1 kg.

Item of Import

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1. Acephenone----- 0.998 kg.
2. Glacial Acetic Acid-----0.550 kg.
3. Caustic Soda Flakes-----1.100 kg.
4. Activated Carbon-----0.120 kg.
5. Toluene-----0.770 kg.
6. Methanol-----0.422 kg.
7. Potassium Hydroxide-----0.255 kg.
8. Celite-----0.222 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-428 NC No.27/08 Dated 17.10.07	M/s. SRF Ltd. F.No.01/83/50/194/AM07/DES-IV RLA No. 04/24/40/46/AM07 Lic.No. 0410081444 Dt. 18.5.2006
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and after detailed discussion the Committee decided to advice the Regional Authority to calculate quantity of input for 50 MT on pro-rata basis. Letter should marked to Regional Authority under intimation to firm.

Case No M-429 NC No.27/08 Dated 17.10.07	M/s. Ratnagiri Chemicals Pvt. Ltd. F.No.01/83/50/868/AM05/DES-IV RLA No. 03/24/40/2639/AM06 RLA No. 03/24/40/2629/AM05 Lic.No. 0310259391 Dt. 19.3.2004 Lic.No. 0310321464 Dt. 15.3.2005
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- The Committee considered the subject Para 4.7 case as per agenda for correction in the minutes of the Norms Committee Meeting No. 33/06 dated 23.4.2005 (Case No.M-52. The representative of C&PC (Chem. Div.) present in the meeting and on the

basis of verbal comments offered by him the Committee decided to correct the date of licence No. 0310321464 15.3.2005 in stead of 15.3.2004. The Committee also decided to allow the description of export product as in the application , since export has been completed.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-430 NC No.27/08 Dated 17.10.07	M/s. Ratnagiri Chemicals Pvt. Ltd. F.No.01/83/50/192/AM08/DES-IV RLA No. 03/95/40/58/AM07 Lic.No. 0310427909 Dt. 25.4.2007
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- The Committee considered the subject Para 4.7 case as per agenda for correction in export product. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee decided to amend the description of export product “Veratrol 1,2 Dimethoxy Benzene (purity Min. 99%)” in place of “Veratrol 1,2 Dihydroxy Benzene (purity min. 99%)”

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-431 NC No.27/08 Dated 17.10.07	M/s. Ratnagiri Chemicals Pvt. Ltd. F.No.01/83/50/205/AM0/DES-IV RLA No. 03/95/40/404/AM06 Lic.No. 0310339193 Dt. 14.7.2005
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- The Committee considered the case as per agenda. The representative of C&PC (Chem. Div.) present in the meeting and on the basis of verbal comments offered by him the Committee discussed the case with reference to firm's letter dt. 28.7.2007 and decided to approve the case as per earlier NC decision dt. 23.11.2005 as under:-

Item of Export

Butylated Hydroxy Anisole
(Export product as in application) -----1 kg.

Item of Import

1. Hydroquinone -----1.800 kg.
2. Isobutylene ----- 0.700 kg.
3. Toluene -----1.00 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-432 NC No.27/08 Dated 17.10.07	M/s. Borax Morarji Ltd. F.No.01/82/50/1239/AM05/DES-IV RLA No. 03/24/40/841/AM05 Lic. No. 0310281871 Dt. 20.7.2004.
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The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/137/2004/Ch.II dated 17.8.2007 and decided to approve this case as under:-

Item of Export

Di-Sodium Octaborate tetrahydrate -----1 kg.

Item of Import

Boric Acid-----0.630 kg.
Borax Pentahydrate-----0.743 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-433 NC No.27/08 Dated 17.10.07	M/s. Satyam Pharma-Chem (P) Ltd. F.No.01/83/50/683/AM07/DES-IV RLA No. 03/95/40/750/AM07 Lic.No. 0310399808 Dt. 18.9.2006
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and after detailed discussion the Committee decided to call for production and consumption data duly certified by Central Excise for the last 2 years, since export has been completed. Therefore, the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.11.2007.

Case No M-434 NC No.27/08 Dated 17.10.07	M/s. Shyam Chemicals (P) Ltd. F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/418/AM07 Lic.No. 0310390358 Dt. 20.7.2006
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms and after detailed discussion the Committee decided to ask the firm to produce a copy of SION for the item ‘copper cathod’ as mentioned in M/s. Sterlite Industries letter dt. 20.8.2007. Therefore, the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 14.11.2007.
